

- (b) if so, the details of the dispute in this regard; and  
 (c) the steps taken to resolve the dispute?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) to (c) There is a dispute between the Government of Uttar Pradesh and NTC (U.P.) Ltd. in regard to 10 lease hold plots belonging to Muir Mills, Kanpur. These plots stood transferred to and vested in the Central Government/NTC by the Sick Textile Undertakings (Nationalisation) Act, 1974. However, the State Government issued notices that NTC should vacate the premises and handover possession to Government of Uttar Pradesh or apply for conversion from lease hold to free hold. Aggrieved by the stand taken by the Government of Uttar Pradesh, the National Textile Corporation filed writ petition in the High Court which has issued stay orders against Government of Uttar Pradesh and the matter is sub-judice.

#### Women Labour

889. SHRI A. INDRAKARAN REDDY : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have conducted any survey on employment of women labour in small scale industries, educational agencies viz. Anganwadi, day care centres, police force, super bazar, and hospitals;

(b) if so, the details thereof, state-wise;

(c) the steps taken by the Government for education, training and welfare of the women labour;

(d) whether the Government propose to introduce and policy for creating awareness among working women; and

(e) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA) :

(a) Government have not conducted any survey on employment of women labour in different sectors so far.

(b) Does not arise.

(c) The Ministry of Human Resource Development (Department of Education) have brought under implementation several programmes for providing special access to education at all levels for women. Objectives of these programmes are universalisation of Elementary Education, vocationalisation of post secondary education and modernisation of polytechnic and higher technical education.

The National Vocational Training Institute (NVTI) Noida (UP) and the ten Regional Vocational Training Institutes (RVTIs) for women in different parts of India impart basic and advanced levels of vocational training to women. Special attention is also given for the modernisation and establishment women's Training Institutes (ITIs) under the

World Bank aided Vocational Training Project. A Women's Cell under the Directorate General of Employment and Training (DGE & T) is also coordinating with the States in the matter of Vocational Training of Women.

Statutory provisions have been made in certain labour laws for organising child-care centres for the benefit of women workers. The Ministry of Labour has launched a scheme to provide grant-in-aid to voluntary organisations to encourage employers to establish creche facilities for women industrial workers. The objective is to ensure that employers do not minimise employment of women on considerations of cost involved in providing creches. The scheme also enables employers/establishments who are not statutorily required to provide the creches to avail of the facilities under the scheme.

(d) and (e) A separate Cell for Women is functioning in the Ministry of Labour to pay special attention to their problems. The Cell is responsible for the formulation of policies that seek to remove the handicaps under which they work, to strengthen their bargaining position, to improve their wages and working conditions, to enhance their skills and open up better employment opportunities for them.

#### Pension Scheme for EPF Subscribers

890. SHRI THAYIL JOHN ANJALOSE :  
 SHRI A. CHARLES :

Will the Minister of LABOUR be pleased to state :

(a) the present status of the Pension Scheme to be introduced for the EPF subscribers; and

(b) the time by which it is likely to be implemented?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA) : (a) and (b) A Bill to amend the Employees Provident Funds & Miscellaneous Provisions Act, 1952 for enabling the Central Government to frame a pension scheme for the EPF subscribers is still pending before the Rajya Sabha. As the proposal involves amendment of the Act, it is difficult to indicate the time by which the scheme is likely to be implemented.

#### Pension Fund of Insurance Employees

891. SHRI DATTATRAYA BANDARU :  
 SHRI GURUDAS KAMAT :  
 KUMARI SUSHILA TIRIYA :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to allow the General Insurance Corporation to handle the pension fund of its employees independently;